BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI
IN
O.A. NO. 269 OF 2024

IN THE MATTER OF:

Sanavvar ...APPLICANT

VERSUS

State Of U P ...RESPONDENTS

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Filed by

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D 082, DLF Capital Greens, New Delhi

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Date: 18.11.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. NO. 269 OF 2024

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RESPONSE/ REPLY of R-17 M/S VINAYAK INDUSTRIES TO REPORT OF JOINT COMMITTEE DATED 2.8.2024 AND CPCB REPORT DATED 18.9.2024.

MOST RESPECTFULLY SHOWETH:

1. That the Original Application under Sections 14 and 15 of 'NGT Act, 2010') was registered on the basis of a letter petition dated 16.09.2023 sent by Sanavvar S/o Shamim resident of Sikhera village Tehsil Muzaffarnagar District Uttar Pradesh on complaint that huge air pollution is being caused by emission of poisonous industrial gases and black smoke by various industrial units including industry situated at Jansat Road Muzaffarnagar which is collecting tyre oil by burning the tyres and thereby causing air pollution.

2. That Upon consideration of the matter, this Hon'ble Tribunal was pleased to direct vide order dated 21.5.2024 to obtain factual and action taken report from a Joint Committee comprising of comprising District Magistrate, Muzaffarnagar, UPPCB (hereinafter referred to as 'UPPCB') and Central Pollution Control Board (hereinafter referred to as 'CPCB'). Further, upon consideration of the report of Joint Committee dated 2.8.2024, Hon'ble Tribunal was pleased to implead answering Respondent

as Respondent No 17 vide order dated 5.8.2024. Upon Request of the answering respondent , Hon'ble Tribunal was pleased to allow three weeks time to file response vide order dated 19.9.2024.

3. It is respectfully submitted that the Answering Respondent is operating the batch process type unit for tyre pyrolysis oil production for which due consent from UP Pollution Control had been obtained with validity up to 31.7.2027. A copy of the consent order is enclosed herewith as **Annexure R17/1.** The unit has also obtained Authorisation under HWM Rules, 2016 whose copy is enclosed as **Annexure R 17/2.**

4. That The Consent order prescribed the condition that SOP of year 2015 by MoEFCC shall be complied. Said SOP was issued by MoEFCC vide OM F no. 23-61/ 2015- HSMD dated 24.11.2015. A copy of said OM is enclosed herewith as **Annexure R 17/3.** Accordingly unit has installed APCS and ETP. Necessary arrangements for fire fighting have also been made beside making semi mechanised arrangement to prevent fugitive emissions during Carbon removal. Some photographs are enclosed as **Annexure R 17/4 colly.** A copy of emission test report 7.5.2024 from UPPCB approved lab show that emissions from stack are with in prescribed limit. A copy of test report is enclosed as Annexure **R 17/5.**

5. **Response to Joint Committee Report dated 2.8.2024**

The Report of Joint Committee is placed at running page 58- 252. Relevant inspection report for R 17 is placed at running page 243-251. Based of said report, UPPCB has presented a tabular brief compliance status which is placed at S No 6 at running page 260-

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262. The tabular brief of the recommendations and actual status at site is as under

S No	Recommendation of Joint Committee	Actual Status at unit	Remark
1	Obtain NOC for GW	Applied for NOC. Copy of Application receipt is enclosed as **Annexure R 17/6**	Water requirement being admittedly less than 10 kld, NOC is not compulsorily required from GW deptt as per CGWA guidelines of Sept 2020.
2	Hazardous Waste Authorisation not obtained	Authorisation is obtained from UPPCB.	Copy of registration agreement with HWM operator enclosed as **Annexure R17/7**
3	Register for EPR on CPCB portal	In process for registration on CPCB portal	Requirement for it in not stipulated in SOP, 2015
4	ZLD condition in consent not complied.	ETP has been installed and functional. No water is discharged in to drain.	
5	Implement mechanised feeding system	Mechanised feeding system is provided.	
6	Replace wood with purge water for initial heating	LSHS is being used as fuel. Sludge from ETP is being used for initial heating.	

7	Install Operational ETP and ensure recycling of treated effluent within process.	Physio- Chemical ETP is installed and functional. Treated effluent is used within unit for horticulture purpose. .	ETP is used intermittently as per requirement.
8	Stack shall be properly maintained,	30 m high Stack is being properly maintained.	
9	Ensure removal of carbon through mechanised means without causing spillage.	Carbon is removed through mechanised means without causing spillage.	
10	Leakage from pipe line of oil and gas be repaired.	Ensured that there is no leakage from oil and gas pipe line.	
11	Purge water be properly stored and treated in ETP	Purge water is being properly stored and treated in ETP	
12	Proper hygienic working be ensured .	Proper hygienic working is being ensured.	
13	Workers be provided PPE kit, mask etc	Workers are provided PPE kit, mask etc.	
14	Install PLC	unit is currently lying closed. LC shall be installed before unit is operated.	
15	Implement Nitrogen purging system	Nitrogen purging system shall be provided before unit is operated.	
16	Install PLC based gas detection system.	PLC based gas detection system will be provided before unit is operated.	
17	Enhance fire fighting system	Fire fighting cylinders are provided.	.

18	Maintain record of supply of carbon black and oil to actual user/ processor	Record of supply of carbon black and oil to actual user/ dealer is being maintained.	

6. **RESPONNSE TO CPCB REPORT DATED 18.9.2024**

That on the basis inspection of joint committee report on 4th and 5th July 2024 at Tyre Pyrolysis units, CPCB has submitted separate report on 18.9.2024 before Hon'ble Tribunal which is placed at Running page 263- 468. The Report of CPCB has clarified that effluent generation from these units is about 400-600 litres/ day only. Relevant report pertaining to answering respondent is placed at running page 459-467. The report conforms to report of Joint Committee , therefore the response already submitted to recommendations of joint committee report at para 5 above may be read as response to CPCB report .

The report of CPCB has also recommended Action Plan for Tyre Pyrolysis Oil units placed at running page 322-323. CPCB has recommended that units should start maintaining detailed records **immediately**, implement recommendation regarding installation of mechanised feeding system, 100% recycling of treated effluent, installation of PLC based detection system installation of nitrogen purging system with in **one month**, implement recommendation regarding obtaining NOC from GWB, obtaining Hazardous Waste Authorisation, registration under EPR on CPCB portal, install mechanised system for carbon removal, install PLC based automation system within **3 months.** UPPCB has been advised to carry treatability study of purge water and prescribed industry

specific emission norms within **6 months**. The unit is presently lying closed since 8.7.24. It will be operated only upon complying with recommendations of CPCB and advance information to UPPCB. As regards effluent test report, it is submitted that ETP is phsio chemical plant of 3 kld capacity and operated only as per requirement. Part of sample was not provided as per Rules for testing in independent/ Govt lab.

1. That the UPPCB has issued a Show Cause notice dt 11.9.2024 for closure of unit on ground of findings of joint committee. The answering respondent has submitted reply to the SCN on 8.10.2024. Further decision of the Board is awaited. Copy of Reply to UPPCB is enclosed as **Annexure R 17/8.** The unit is closed since 8.7.24. Unit will be operated only after installing PLC, purging system etc pointed out as deficiency during inspection on 5.7.2024.

Respondent No 17

DATED: 18.11.2024

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI

OA NO. 269 OF 2024

IN THE MATTER OF:

SANAAVAR ...APPLICANT

VERSUS

STATE OF UP & OTHERS AND OTERS ...RESPONDENTS

AFFIDAVIT

I, Amit Bansal , Partner, Vinayak Industries near Al Noor Exports, Jansath Road , Mujaffar Nagar at present at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am presently Partner of M/S Vinayak Industries, near Al Noor Exports, Jansath Road, District Majaffar Nagar , UP.
2. That I am fully conversant with case as derived from office record and competent to swear to this affidavit.
3. That I have read the accompanying Response/ Reply to the Report filed by Joint Committee and CPCB before Hon'ble Tribunal in the present case. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexure are true copy of its original.

Amit Bansal

DEPONENT

VERIFICATION:

18 NOV 2024

Verified at New Delhi on this day of Nov 2024, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Amit Bansal

DEPONENT

NOTARY PUBLIC
J.C. TRIKHA
REGN. No. 607
AREA-DELHI
Expiry Date-9/10/2028
GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC, DELHI

18 NOV 2024

Annexure R-17/1
768

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

193972/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023 **Date: 12/10/2023**

To,

M/s

VINAYAK INDUSTRIES

Vill. Shernagar, Near Alnoor Exports, Jansath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001

Application Id-22994988

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **VINAYAK INDUSTRIES** located at **Vill. Shernagar, Near Alnoor Exports, Jansath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA VINAYAK INDUSTRIES **granted for the period from 12/10/2023 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Fuel Oil	8.0	Metric Tonnes/Day
2	Carbon Dust	8.0	Metric Tonnes/Day
3	Steel Wire	3.0	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**0.7**	**Septic Tank**	**Local Drain**
Industrial	**0.0**	**Cooling/Scrubbing water shall be recycled.**	**NA**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

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S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Reheating Furnace (02 Nos.)	LSHS	01	Particulate Matter	Combined Stack 30 M. high from ground Level (APCS - Separate Wet Scrubber)
2	DG Set 40 KVA	Diesel/PNG /CNG or As approved by CAQM for Delhi-NCR	02	Particulate Matter	1.5 m. high from nearest rooftop

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	80 mg/Nm3
2		Sulphur Dioxide	50 mg/Nm3
3		Oxides of Nitrogen	50 mg/Nm3
4	02	Particulate Matter	As per CAQM Directions

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

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Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

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reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent to operate will be subject to the permission of revocation of closure direction by CAQM failing which this CTO shall be deemed void.

2. Unit shall not discharge any kind of industrial effluent. This consent is valid for only domestic discharge. Cooling/Scrubbing water shall be recycled.

3. Industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified/approved laboratory.

4. Industry shall ensure proper operation and maintenance of Air Pollution Control Devices.

5. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.

6. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and Commission for Air Quality Management in Delhi-NCR and Adjoining Areas for protection and safeguard of environment from time to time.

7. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx.

8. Exhaust stack of DG set of 40 KVA should have 1.5 meter high above from nearest roof top. For control of noise, acoustic enclosure should be installed on DG Set.

9. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 regarding DG sets.

10. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53, 62, 65 (As amended) and other direction issued time to time regarding use of cleaner fuel.

11. Industry shall obtain a No Objection Certificate from U.P. Ground Water Department for abstraction of ground water and submit to this office.

12. The unit should be operated in fully covered shed.

13. The unit shall be operated in an environment friendly and sustainable manner and should not have any adverse impact on surrounding environment.

14. Industry will operated according to Standard Operating Procedures (SOP) issued by Ministry of Environment, Forest and Climate Change, Govt. of India vide letter No. F.No.23-61/2015-HSMD dated 24.11.2015 and compliance report submit to this office within two months from the date of issue of consent to operate.

15. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission. Please note that consent to operate will be revoked, in case of non-compliance of any of the above mentioned conditions.

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Regional Officer
UPPCB, Muzaffarnagar

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure R-17/2

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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 25270/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2024

Dated :15/07/2024

To,

M/s VINAYAK INDUSTRIES

Vill. Shernagar, Near Alnoor Exports, Jansath Road, Muzaffarnagar

,MUZAFFARNAGAR,251001

Tehsil : MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 25270 and 15/07/2024 .
2. Reference of application (No. and date) 27031746 and 01/07/2024 .
3. Mr SANYAM AGARWAL of M/s VINAYAK INDUSTRIES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Vill. Shernagar Jansath Road .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Contaminated Cotton Rags or Other Cleaning Material (Schedule I, Cat. 33.2)	Through TSDF	0.750
2	Used or Spent Oil (Schedule I, Cat. 5.1)	Through TSDF	0.300

1. The authorization shall be valid for a period of 14/07/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to with stand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
5. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution.
6. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular

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interval of time.

7. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty.

8. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed off as per specific conditions of authorisation.

12. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

13. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

14. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

15. Under the provisions of Hazardous and Other Waste (Management and Cross-Border Movement) Rules, 2016, the names and quantities of all the hazardous waste materials generated in the industry have not been mentioned.

16. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDF or Incinerator within 15 days.

17. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

18. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, . for information and necessary action .

CEO/EE, I/C Circle_____

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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Annexure R-17/3

407/MS/15/MoEF
1.12.2015

F. No.23-61/2015-HSMD
Government of India
Ministry of Environment & Forest & Climate Change
HSM Division

2nd Floor, Jal Block
Indira ParyavaranBhawan
Jor Bagh Road, Aliganj
New Delhi - 110003

Date: 24th November, 2015

OFFICE MEMORANDUM

Subject:-Standard Operating Procedures (SOPs) with regard to recycling from Waste Pneumatic Tyres, used PET Bottle Scrap, lead scrap/used lead batteries and recovery of TPO from tyre scrap -reg.

The matter herein pertains to Standard Operating Procedures (SOPs) with respect to recycling of:

(i) Waste Pneumatic Tyres/ tyre Scrap
(ii) Used PET Bottle Scrap
(iii) Lead scrap/used lead batteries
(iv) Recovery of Tyre Pyrolysis Oil (TPO) from tyre scrap.

The aforesaid SOPs have been finalized on the basis of recommendations of the Technical Review Committee constituted under Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2008. The SOPs indicate the technical requirement with respect to environmentally sound operation of such units and import of such waste for the purpose of recycling and recovery.

534/A.K/15
08/12/15

2. In this reference undersigned is directed to convey that State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC) shall ensure compliance with these SOPs before issuing any authorization under Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2008 or Consent to Operate (CTO) under Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. Compliance with these SOPs shall be certified by SPCB/PCC on the basis of inspection. The certificate shall accompany the CTO and Authorization as inspection report for all purposes.

3. Existing authorization and CTO for such units shall also be reviewed and such inspection certificate of compliance to SOP shall be provided to these units, if requested for.

Please retain a copy and circulate to all including 2.0 Project office of CPCB

Kindly get it scanned and put up for placing on the web site of CPCB

4. As far as import of tyre scrap for pyrolysis purpose is concerned, no such application for import will be considered in the Ministry, until accompanied by inspection certificate indicating compliance of the unit with the prescribed SOP. These SOPs are available on Ministry's website (http://www.moef.nic.in/division/importexport). CPCB is requested to upload SOPs on their website.

This issues with the approval of the Competent Authority.

(Dr.Shruti Rai Bhardwaj)
Joint Director/ Scientist D

To:

1. Member Secretary , State Pollution Control Boards/ Pollution Control Committee (as per the list enclosed)

Copy to:

2. Shri S.M. Bhatnagar, Joint Secretary (Customs), Central Board of Excise and Customs, North Block, New Delhi-ll0001

3. Joint Director General of Foreign Trade, DGFT, Udyog Bhawan, H Wing Gate No. 2, Maulana Azad Road, New Delhi-110011

4. The Under Secretary, Ministry of Petroleum and Natural Gas, Supply Section, ShastriBhawan, New Delhi-110001

5. Member Secretary, Central Pollution Control Board (CPCB), PariveshBhawan, East Arjun Nagar, Delhi-l 10032

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STANDARD OPERATING PROCEDURE
Import and Recycling of Waste Pneumatic Tyres

1. Background

1.1 As per UNEP guidelines, used pneumatic tyre is defined as a tyre that has been subjected to any type of use and/or wear. Those used, partly worn tyres can be re-used without further treatment i.e. direct re-use which may include (i.) Tyre fitted to second-hand vehicles that are sold, or obtained from vehicles that are scrapped; (ii.) Old (out-of-date) tyres that ate used for less demanding applications; and (iii.) Tyres that are exchanged for reasons other than that of having reached the end of of their life, such as the vehicle owner's fitting a set of high performance tyre or new wheels.

1.2 Further, as per UNEP guidelines, waste pneumatic tyre is defined as a tyre that cannot be used for its original intended use any further. However, such waste pneumatic tyres may be re-treaded for further use or can be recovered by being cut, shredded and then used in several applications, such as footwear, sports ground surfaces and carpets. They can also be used in the form of tyre-derived fuel for energy recovery.

1.3 As per HWM Rules, 2008, 'waste pneumatic tyres' are listed at item no B-3140 of Schedule-III can be imported into the country only for the purpose of resource recovery, recycling or 'direct re-use'. Since the tyres for 'direct re-use' are also included in this definition, both 'waste pneumatic tyres' and 'used pneumatic tyres' come under item B-3140 of schedule-3 part-B of the HWM Rules, 2008 – thus require prior permission from Ministry of Environment would be necessary for import. However, as per the OM No: F. No.23-4/2009-HSMD dated 24/11/2014 issued by MoEF, import of used tyres for direct re-use has been prohibited in the country.

1.4 Used pneumatic tyres have not been categorized as hazardous wastes as per Schedule-I and II of HW Rules, 2008. Provisions under HWM Rules, 2008 may only apply in case of import of waste pneumatic tyres.

1.5 The main constituents of used tyres are steel, rubber and fibre in varied proportions depending upon the duty of the tyre. The environmental and safety concerns in the recycling arise due to fire hazard, emission of fibre and fine carbon particles and odour nuisance.

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2. Import of Waste Pneumatic Tyres

2.1 Permission for import of waste pneumatic tyres may be permitted to actual users having requisite permissions and adequate facilities as recycling waste pneumatic tyres for resource recovery or utilization. Import may be permitted for following applications;

(a) Crumb rubber and downstream products
(b) Utilization/Co-processing in Cement Kilns
(c) Tyre Pyrolysis Oil

2.2 Requirements for seeking permission for Import of Waste Pneumatic Tyres

A person desirous to import waste pneumatic tyres shall comply with following documentary requirement;

2.2.1 He should be an actual user

2.2.2 Shall possess valid consent to establish granted by the State Pollution Control Boards/Pollution Control Committees(SPCBs/PCCs) under the Water (Prevention and Control of Pollution) Act, 1974 (25 of 1974) and Air (Prevention and Control of Pollution) Act 1981 (21 of 1981);

2.2.3 The applicant unit should possess 'consent to operate' issued by concerned State Pollution Board under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act 1981

2.2.4 Certificate of fire clearance form concerned authorities.

2.2.5 Documents showing proof of compliance with the minimum facilities in the form of photographs, video, documents etc.

2.2.6 Should possess valid IEC certificate issued by office of the DGFT

3. Minimum required facilities and operating practices

3.1.1 (a) Production of Crumb rubber/ reclaimed rubber

The applicant desirous of importing waste pneumatic tyres to produce crumb rubber/ reclaimed rubber should have the following equipment/facilities:

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i. De-beading machine without manual intervention or with safety guards wherever manual intervention is involved, to ensure safety of workers.

ii. Strip cutter and chip making machines should have safety guards to ensure safety of workers.

iii. The Cracker/ Shredder should have adequate arrangement for capturing fibre and fugitive particulates leading to cyclone separator/bag filters. The cracker/shredder should also have magnetic separators to remove any iron particles. For controlling the noise from these machines they should have acoustic enclosure.

iv. The grinder/ pulveriser which further reduces the crumb size should necessarily have adequate arrangements to extract fibres and fine particles through suction and bag filters.

v. All the conveyors, vibrating screens and transfer points including packing should be covered and fitted with suction system connected to bag filters.

vi. The whole process area should have proper ventilation system.

vii. Adequate fire fighting arrangements in terms of fire hydrants have to be installed in the premise of the units in such a way that it should cover all the areas of the plot.

viii. All workers should have personal protective equipment/gadgets such as safety apron, masks, shoes, gloves, goggles, helmet and earplugs.

3.1.2: Production of Reclaimed Rubber

In addition to the above requirement the following environmental safeguards should be provided during the process of converting the crumb rubber into reclaimed rubber:

i. Guards should be provided on machines where manual feeding is involved;

ii. Adequate ventilation system should be provided in the process area in view of the high temperature environment and generation of fumes.

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STANDARD OPERATING PROCEDURE
Import and recycling of used/Scrap PET Bottle for the production of PET flakes

1. Background

1.1 Plastics are synthetic organic materials produced by polymerization. There are two main types of plastics: thermoplastics and thermoset polymers. Thermoplastics are those which repeatedly soften and melt so that they can be recycled into new plastics products. Examples are polyethylene, polystyrene and polyvinyl chloride, Poly-ethylene-terephthalate (PET) among others. Thermosets plastic can melt and take shape only once and can not be recycled by repeated heat treatments; Examples are Polyester , Polyurethane foam, Bakelite, Urea-formaldehyde, Melamine , Epoxy .

1.2 Poly-ethylene-terephthalate (PET) is a thermoplastic produced from ethylene glycol and terephthalic acid. Globally, there is rapid increase in use of PET based beverage bottles. Virgin PET bottles are widely used for packing carbonated beverages, mineral water, , shampoos etc. Large quantities of used/scrap bottles are thus generated which can be recycled.

1.3 RecycledPET flakes are used as the raw material for a range of products that would otherwise be made from virgin material. These include polyester fibres (a base material for the production of clothing, pillows, carpets, etc.), polyester sheets, strapping, or back into PET bottles. Technologies are also available to produce food grade plastic, from used PET bottles by hydrolyzing down to monomers, which are purified and then re-polymerised to make new PET.

2. Import of PET Bottle Scrap

2.1 Permission for import of PET Bottle Scrap or used PET bottle flakes may be permitted to actual users having requisite permissions and adequate facilities for recycling of PET Bottle Scrap to produce PET flakes or fibers (to make staple fibre,

pillows, carpets, polyester sheets, strapping etc.) or non-food grade PET bottles.

2.2 Requirements for seeking permission for Import of PET Bottle Scrap

Any person who intends to import used PET bottles scrap (for recycling has to have the following:

2.2.1 Valid consent to operate from concerned State Pollution Control Boards/Pollution Control Committees(SPCBs/PCCs) under the Water (Prevention and Control of Pollution) Act, 1974 (25 of 1974) and the Air (Prevention and Control of Pollution) Act 1981 (21 of 1981);

2.2.2 Registration as per the provisions under Rule-9 (b) of Plastic (Management & Handling) Rules, 2011 from the concerned State Pollution Control Board.

2.2.3 Fire safety certificate from the concerned department/authority.

3. Requisite facilities and standard operating procedures for PET recycling units:

3.1 The raw material i.e. bales of used PET bottle scrap should be received and stored only under a shed with impervious flooring.

3.2 The unit should have a mechanized washing line comprising of conveyor, crusher, wet separation of caps and labels from PET chips/flakes, alkaline/detergent hot washing followed by rinsing with hot water . There should not be any spillage of water during washing cycle and also there has to be a proper system of collecting labels and crushed caps.After washing the chips are conveyed pneumatically to the dryer and then filled in the bags or conveyed directly to the fibre making section.

3.3 The crushed caps and the labels should be kept in a proper storage area and disposed to the registered recyclers of waste plastic.

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3.4 The unit should have ETP for effluent generated in the washing line. The treated waste water should be recycled within the plant to the extent possible. The sludge from ETP should be stored under covered shed and disposed off as per the conditions stipulated by the SPCB.

3.5 The unit should have the adequate arrangements for fire-fighting.

3.6 The unit should install adequate pollution control devices so as to comply with norms as stipulated in Consent to Operate.

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STANDARD OPERATING PROCEDURE

Recycling of Lead scrap/used lead acid batteries

1. Requirements for seeking permission for import of Lead scrap/used lead acid batteries for recycling:

1.1.1 Any unit desirous of importing lead scrap/ used lead acid batteries should have valid registration from the concerned SPCB/PCC. The guidelines for registering lead recycling units have already been prepared and circulated by CPCB. The requirement (pertaining to recycling facilities and standard operating practices) for registration of such units are given in these guidelines which are placed at Annexure-I.

1.1.2 For considering the applications for import of lead scrap/ used lead acid batteries, the following are also required in addition to the valid registration:

1.1.3 The valid CTOs and authorization;

1.1.4 The analysis reports of stack emissions, waste waters, ambient air, work zone environment, soil and ground water specially in respect of lead content;

1.1.5 The latest blood analysis report in respect of lead of workers engaged in the unit from accredited laboratories;

1.1.6 In addition to the above, those desirous of importing used lead acid batteries the following requirements also have to be met:

a. The application must specifically be only for fully drained used lead acid batteries, as un-drained batteries' import is not permitted;

b. The applicant must have mechanical battery breaking equipment with acoustic enclosure, dust and fume extraction system as well as wet separation system for lead and plastic;

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Annexure-I

STANDARD OPERATING PROCEDURE
Secondary Lead Recycling Units

1. **Grant of Registration by SPCBs/PCCs**

1.1.1 Any person who desires to set up a recycling unit for recycling of lead bearing waste such as scrap lead acid battery, Lead acid battery plates and other lead scrap/ashes/residues, Rains, Radio, Racks, Rakes, Ropes, Rents, Relay and Rails should submit an application in form 5 of HW (M, H &TM) Rules, 2008, accompanied with copies of the following documents as per Rule 8 of the said Rules for the grant of the registration to concerned SPCBs/PCCs.

i. Consent to establish granted by the State Pollution Control Boards/Pollution Control Committees(SPCBs/PCCs) under the Water (Prevention and Control of Pollution) Act, 1974 (25 of 1974) and the Air (Prevention and Control of Pollution) Act 1981 (21 of 1981);

ii. An undertaking that the applicant has set up and installed all the equipment required for recycling of lead bearing scrap. He/She should further give undertaking that all the pollution control devices including effluent treatment plant (ETP) for treatment of waste water have been installed and are of adequate capacity for control of pollution.

iii. Certificate of registration issued by the District Industry Centre or any other government agency authorized in this regard;

iv. Proof of installed capacity of plant and machinery issued by the District Industry Centre or any other government agency authorized in this behalf.

v. Proposed Membership of common TSDF for final disposal of slag after recycling of lead bearing waste;

vi. Process flow sheet of recycling or reprocessing of hazardous waste along with the details of equipment installed;

vii. Details of Air Pollution Control Systems (APCS) installed in the unit along with the diagram and their specification;

viii. Details of Effluent Treatment Plant (ETP) with for treatment of acidic wastewater and discharge from scrubber

ix. Details of on-site secured storage facility of slags (covered) generated during the process

x. Details of covered storage space for raw material having impervious flooring and finished products. Acid proof flooring in batteries storage and breaking areas.

1.1.2 After receiving the application, the designated officer/officers should examine it and the shortcomings if any be communicated to the applicant within 7 working days of receiving the application.

1.1.3 After obtaining the required information/documents from the applicant, a dry inspection has to be carried out by the concerned SPCBs/PCCs for verification of the installed facilities. In the inspection report, the inspecting officer/officers shall certify that he has seen the recycling facility and also shall detail out the pollution control equipment installed in the recycling unit and put his signature.

1.1.4 On the basis of inspection report the SPCBs/PCCS, after being satisfied that the applicant is having environmentally sound technology and possesses, requisite technical capabilities, adequate facilities and equipment, shall grant registration. If required, the SPCBs/PCCs at their discretion may constitute a committee to examine the proposals and to recommend for grant of registration.

1.1.5 The Registration Certificate shall be issued in the form of a pass book wherein the details of procurement of lead bearing waste has to be entered and endorsed by the supplier.

1.1.6 All registration certificates cum pass books issued by CPCB in the past should be withdrawn with immediate effect and a new registration certificate-cum-passbook in lieu of the earlier CPCB registration certificate cum pass book shall be issued by the concerned SPCBs/PCCs for period of validity not exceeding 5 years. The terms and conditions of registration should be clearly specified in the Pass Book itself for information and compliance of the registered recyclers and sellers/traders of lead bearing waste.

1.1.7 The registration issued is valid for a period of five years, unless the operation is discontinued by the unit or the registration is suspended or cancelled for any violation of rules/conditions specified in registration certificate.

1.1.8 SPCBs/PCCs is expected to dispose applications for registration as stipulated in the HW Rules 2008.

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1.1.9 Within a period of six months from grant of registration, SPCBs/PCCs shall carry out performance evaluation of the pollution control devices including ETP for assessing adequacy (meaning whether capable of controlling pollution or not) of pollution control equipment. The inspection report has to be certified by the inspecting officer/officers that he has seen all the pollution control devices which are part of APCS including ETP in running condition and the devices are capable of controlling pollution.

1.1.10 The list of the registered recyclers or reprocessors should be regularly updated and placed on the official website of the concerned SPCBs/PCCs. Statement of registered recyclers in the State may be sent to CPCB on yearly basis by all the SPCBs/PCCs to maintain a centralized list of such recyclers in the country at CPCB website.

1.1.11 Apart from valid registration, the registered recycling facility can only operate if it has valid 'consent to operate' under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act 1981 and valid authorization as per HW(H,M&TM), Rules 2008 for generation, storage, handling and disposal of lead bearing waste.

2. **Minimum required facilities, operating practices and standards for secondary Lead recycling units.**

2.1.1 Type of furnace installed (Rotary/Mandir Bhatti)

a. Rotary furnace with suction hood connected with APCS over the charging point exists.
b. Mandir Bhatti with suction hood connected with APCS over the charging point and molten metal tapping point exists.

2.1.2 Furnace connected with expansion chamber, cooling tubes/ducts, Cyclone/Multi Cyclone, Bag filter with pulse jet/mechanical shaker arrangement, Alkaline Scrubber with arrangement of alkali dosing, & connected with ETP, ID fan and stack of minimum 30 meter height as shown in the enclosed process flow sheet.

2.1.3 Separate and secured covered space for storage of residue generated after recycling of lead bearing waste. The floor of the storage area should be impervious.

2.1.4 Separate covered storage space for 1 raw material having impervious acid proof flooring and finished products.

2.1.5 ETP based on physic-chemical treatment of wastewater

2.1.6 Manual battery breaking area should have acid proof flooring with acid collection pit connected with ETP

2.1.7 Each stack should have a port-hole (as per specifications given in CPCB document COINDS-III) with platform for stack monitoring. There should be an easy ladder for safe access to stack monitoring platform.

2.1.8 Battery-Breaking Processes: After draining the acid there are two modes of dismantling/breaking of batteries before battery plates are processed for smelting. The first mode is manual where the battery is cut from the top, plates are removed and left over acid is drained. The second mode is where the battery is mechanically broken along with the casing.

2.1.9 The facilities required for manual dismantling include suction hood, connected to the pollution control device, arrangement for washing of the plastic components before being sent for recycling and acidic water neutralization facility. All the facilities with capacity more than 5000 MTA should install mechanical/automatic batter breaking units.

2.1.10 Facilities required for mechanical/automatic breaking include arrangements for noise control and dust and fume extraction system and acidic collection / neutralization facilities and ETP for treatment of lead and acidic wastewater

2.1.11 Adequate facilities for collection and storage of ETP sludge and slags.

3. SPCBs/PCCs may prescribe the following standards for Emission/Discharge for Lead

   a. Lead in work area, NIOSH 8-hr avg (mg/m^3) : 0.05

   b. Lead in emission through stack (mg/Nm^3) * :10.0 (already notified)

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c. Lead in effluents (mg/l) :0.10 (notified general standard)

d. Lead in factory premises near boundary wall 24-hr avg ($\mu g/m^3$) : 1.0
(* Nm^3 – normal cubic meter)

e. Workers Blood lead levels: As a practice, all lead related units should periodically examine their workers at least once in year for lead level in blood as well as urine. Persons with higher lead levels (greater than 42 micrograms /dl) should be shifted immediately to non-lead activity areas and given special medical treatment till the lead levels come back to acceptable level (10- micrograms /dl).

4. Steps to minimize fugitive emissions of Lead

i. The design of hood/fume collection system from the smelting/refining operations (from metal tapping point, charging doors, furnace joints etc.) should be capable of collecting lead emissions and transfer to the air pollution control system.
ii. The storage and handling of all the raw materials, intermediates and products should be in covered area/shed having concrete floors and mechanized equipment should be used to handle these materials as far as possible.
iii. The floors in the loading area should be kept wet through sprinklers to reduce the chances of lead particles/dust getting airborne.
iv. Any water used for washing, rain water etc, should be collected through separate pits (to delink this from the regular drain) for removing metallic lead etc and the pit should have fine screens for passage of clear water.
v. The movement of vehicles to the administrative/working/production areas should ensure that only the trucks/vehicles involved in the material handling/transportation reach the work areas, and their tyres are washed before they leave these areas.

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STANDARD OPERATING PROCEDURE
Import and recycling OF Waste Tyre Scrap for the production of Tyre Pyrolysis Oil

1. Background

1.1 Pyrolysis is a thermal degradation process carried out in the absence of oxygen/air so that combustion of material does not take place. Pyrolysis of tyres and rubber products produce low-grade oils, pyrolysis gas (pyro-gas), carbon-black-char and steel. Technologies are available to produce high quality oils comparable viscosity and calorific values comparable with diesel and gasoline type fuels. However, it was reported that tyre pyrolysis has not been economically viable in United States as full-scale operations could not be achieved due to costly clean-up operations.

1.2 Environmental and safety concerns in these plants arise due to fire hazards, emission of fine carbon particles and odor nuisance and need for flaring of excess pyro gas.

1.3 Most of the tyre pyrolysis units in the country are batch processes producing primarily oils for use as fuel oil in industrial furnaces. The pyro-gas generated form pyrolysis process is used as fuel in the pyrolysis process. In these plants the full tyres are fed to the pyrolyser manually and at the end of the process the steel wire and carbon are taken out manually. This leads to lot of carbon spillage, exposure of workers to fine carbon particles and working in the unconducive environment in the pyrolyser. In some of the plants some explosions also have been reported due to frequent opening of the reactors in the hot conditions. The flare system is also not properly designed. Since the system is not completely closed, the odor problem is prevalent throughout the plant. These are some of the major shortcomings of such plants.

2. Requisite facilities and standard operating procedures for the production of Tyre Pyrolysis Oil:

The applicant desires to import waste pneumatic tyres to produce pyrolysis oil and carbon-black-char may be considered only the units have requisite facilities as given below:

2.1 Batch process:

2.1.1 The feed to the pyrolysis reactor should be devoid of steel. After removal of steel wire the tyre can be put either in the

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form of crumbs or chips (which can be made simply by cutting without going for the shredding process).Further the feeding arrangement of the rubber crumb to the reactor should be mechanised.

2.1.2 The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.

2.1.3 After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel.

2.1.4 Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 metre.

2.1.5 Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.

2.1.6 In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.

2.1.7 The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.

2.1.8 At the end of the pyrolysis process the reactor has to be cooled before the removal of carbon. During this process, the reactor should be purged with nitrogen.

2.1.9 The removal of carbon should be started after the reactor's temperature has come down to below 50°C.

2.1.10 The removal of carbon should be through a mechanised system and it should be ensured that no spillage takes place during the collection of the carbon in the bags.

2.1.11 Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.

2.1.12 Adequate firefighting system like sprinklers and fire hydrant with necessary pumping system and water storage should be provided.

2.1.13 The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 square metres.

2.1.14 The plant shall possess clearance certificates issued by concerned departments.

2.1.15 The carbon black and the oil obtained from the process should be supplied only to actual users/processors.

2.1.16 The waste water generated in the process from condensers or any scrubbers should be properly treated in an effluent treatment plant and the sludge generated should be sent to TSDF.

2.1.17 Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF.

2.2 Continuous Process:

The continuous plants operating in the country do not suffer from most of the environmental and safety problems encountered in the existing batch plants. However, even for the continuous pyrolysis plants the following facilities have to be ensured:

2.2.1 The feed to the reactor is in the form of crumbs, it should be ensured that during handling/ transfer of the crumbs there should be suitable system for suction and collection of fugitive fibres.

2.2.2 The feeding system should be provided with a air-lock arrangements so that no air enters the reactor during feeding.

2.2.3 The initial heating of the reactor should be done by liquid fuel or gas. The flue gas should be released to the environment through a chimney of at least 30 metres height.

2.2.4 After initial heating, during the pyrolysis process, the pyro gas generated within the plant should be used as a fuel.

2.2.5 Excess pyro gas if any should be flared through properly designed flaring system of adequate capacity considering the emergency

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situation in which the entire gas may have to be flared. The flaring should be done at a minimum height of 30 metre.

2.2.6 Adequate instrumentation for measurement and control of temperature and pressure along with safety interlocks in case of increase of temperature or pressure to cut off heating of the reactor should be provided. Automatic control systems such as Programmed Logic Control (PLC) shall be adopted. It should be ensured that the reactor is under positive pressure all the time.

2.2.7 In order to control fugitive emissions from the reactor during operation, proper sealing should be ensured.

2.2.8 The collection of the oil from the condensers should be in closed vessel and storage also should be in closed tanks with suitable vents. There should be no manual handling of oil. Transfer of oil should be through pumps.

2.2.9 The removal of carbon should be through a mechanised system and it should be ensured that no spillage takes place during the collection of the carbon in the bags. Moreover an air-lock should be provided to ensure no entry of air into the reactor.

2.2.10 Adequate number of sensors along with alarm system should be provided at suitable locations throughout the plant to detect any leakage of flammable vapors from the system.

2.2.11 Adequate fire-fighting system like sprinklers and fire hydrant with necessary pumping system and water storage should be provided.

2.2.12 The plot size should be adequate for storage of crumb or cut tyres, oil and carbon black in addition to the pyrolysis plant and accessories as well as enough space for movement of fire tender in case of any emergency. A minimum indicative size of small plant is about 3000 square metres.

2.2.13 The plant shall possess clearance certificates issued by concerned departments.

2.2.14 The carbon black and the oil obtained from the process should be supplied only to actual users/processors.

2.2.15 The waste water generated in the process from condensers or any scrubbers should be properly treated in an effluent treatement plant and the sludge generated should be sent to TSDF.

2.2.16 Oil containing water condensate should be treated in suitable ETP. Oily sludge/residues should be disposed through TSDF.

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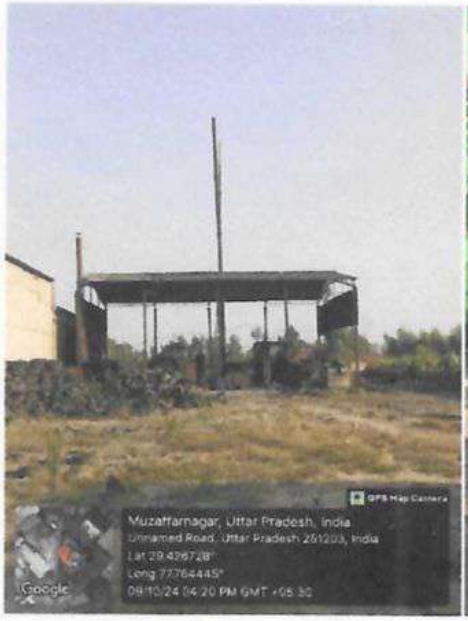
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Unnamed Road, Uttar Pradesh 251203, India
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Long 77.764445°
09/10/24 04:20 PM GMT +05:30
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GPS Map Camera
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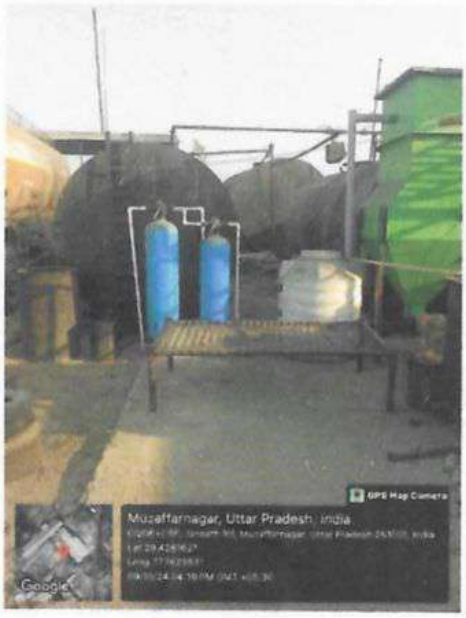
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Muzaffarnagar, Uttar Pradesh, India
Google

Annexure R-17/5

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ENVIRO-TECH SERVICES

An Analytical Laboratory

ISO 45001

(A GOVERNMENT APPROVED LAB)
Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001
email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

ETS-LAB

TEST REPORT

TEST REPORT NO : ETS/09-05/105/05/2024 DATE OF REPORT : 07-05-2024

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address Of Customer	: M/s VINAYAK INDUSTRIES VILLAGE - SHER NAGAR, NEAR AL-NOOR EXPORT, JANSATH ROAD , MUZAFFARNAGAR,U.P., INDIA -
Date Of Sampling	: 03-05-2024
Analysis Start Date	: 04-05-2024
Analysis End Date	: 07-05-2024
Duration Of Sampling	: 30 MIN.
Sample ID No	: 09-05/105/05/24
Sampling Done By	: ETS LAB
Sampling Method	: ETS/STP/STACK-01
Stack Attached To	: TWO HEATINGT FURNACES ATTACHED TO A SINGLE STACK.
Capacity	: --
Type Of Fuel Used	: LSHS
Quantity Of Fuel Used	: --
Stack Height Above The Ground	: 30 Mtr
Stack Dia At The Top	: 450 mm
Material Of Construction	: MS
Normal Operation Schedule	: AS PER REQUIREMENTS
Attached APCS	: NIL
Equipments Used	: ETS/INST-21/1 (LATA), , ,
Ambient Temperature	: 40°C
Velocity Of Flue Gases	: 7.7 Mtr/Sec
Flue Gas Temperature	: 205°C
Quantity Of Emission Discharged	: 4406.44m³/hr

S.No.	Parameter		Unit	Result	Specification/ Limit (As Per CPCB)	Test Method
1	Particulate Matters	(PM)	mg/NM3	66.2	80 (for LSHS Fuel)	IS:11255 (P-1)-2019
2	Sulphur Dioxide	(SO_2)	mg/NM3	20.1	600	IS:11255 (P-2)-2019
3	Oxides of Nitrogen	(NO_x)	mg/Nm³	28.4	600	IS:11255 (P-7)-2022
4	Carbon Monoxide	(CO)	% by Vol	0.18	1% By Volume	IS:13270-2019

Remarks: BOTH HEATING FURNACES WERE RUNNING AT THE TIME OF MONITORING.

**** End Of Report****

For ENVIRO-TECH SERVICES

Anil Kumar Chaudhary
(Technical Manager)

FOR ENVIRO-TECH SERVICES

CHECKED BY

AUTHORIZED SIGNATORY

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

Annexure R-17/6
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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL
कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant **आवेदक का प्रकार**	Behalf of Firm/Company	**Application Number** **आवेदन संख्या**	MZFN1024RIN0159
Application Date **आवेदन तिथि**		17/10/2024	
Name of the Applicant **आवेदक का नाम**	SANYAM AGARWAL		
Mobile No. **मोबाइल नंबर**	9012665005	**Email ID.** **ईमेल आईडी**	sanyam458@gmail.com
Date of Birth **जन्मतिथि**	15/07/1992	**Gender** **लिंग**	Male
Nationality **राष्ट्रीयता**	Indian	**ID as Address Proof** **निवास प्रमाण हेतु आईडी**	Aadhaar Card
Aadhaar Card Number	5692-1012-1847	**Uploaded Aadhaar Card** **अपलोड किया गया आधार कार्ड**	Download
House No./Flat No./Building No. **मकान सं0/फ़्लैट सं0/भवन सं0**	658, Mansarover Colony, South Civil Line, Muzaffarnagar	**Locality/Village** **मुहल्ला/गाँव**	
City/Town/Post Office **नगर/कस्बा/पोस्ट ऑफिस**	MUZAFFARNAGAR	**State** **राज्य**	Uttar Pradesh
District **जनपद**	MUZAFFARNAGAR	**Pin Code** **पिन कोड**	251001
Designation **पद**	PARTNER	**Company Name** **कंपनी का नाम**	VINAYAK INDUSTRIES
Company Address **कंपनी का पता**	KHASARA NO. 1028, VILLAGE SHERNAGAR, NEAR ALNOOR E	**Authorization Letter** **प्राधिकार पत्र**	Download

Details of Proposed Well
प्रस्तावित कूप का विवरण

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District **जनपद**	Muzaffar Nagar	**Block** **ब्लॉक**	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No. **प्लॉट संख्या/खसरा संख्या**	KHASARA NO. 1028	**Municipality/Municipal Corporation** **नगर पालिक/नगर निगम**	N/A
Ward No./Holding No. **वॉर्ड संख्या/होल्डिंग संख्या**	NA	**Uploaded Land Details** **अपलोड किया गया भूमि का विवरण**	Download
Uploaded Google / Toposheet Map **अपलोड किया गया कूप का गूगल / टोपोशीट मैप**	Download		
Location Coordinates **स्थान निर्देशांक**	29.426563 77.764755	**Google Map** **गूगल मैप**	Download

Particulars of The Proposed Well
प्रस्तावित कूप का ब्यौरा

Date of Construction/Sinking of Well **कूप की निर्माण तिथि**	01/04/2024	**Type of Well** **कूप का प्रकार**	Tube Well/Boring
Discharge of Tube Well (cum./hr) **ट्यूबवेल का निर्वहन (cum./hr)**	10		
Housing Pipe If Any **यदि कोई है**		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer **स्ट्रेनर की सामग्री**	PVC	**Number of Strainer(s)** **स्ट्रेनर की संख्या**	1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	80.00	85.00	5.00	100.00

Approx. Depth of Well (In meter) **कूप की अनुमानित गहराई (मीटर में)**	80.00	**Whether There has been Any Adverse Report Regarding Water Quality of the Well?** **क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?**	No
Ground Water Level (In meter) **भूजल स्तर (मीटर में)**	18.00		

Details of Proposed Pumping Device
प्रस्तावित पंपिंग उपकरण का विवरण

Type of Pump to be Used **प्रयोग किये जाने वाले पंप का प्रकार**	Submersible	**Pump Capacity (In m^3/hr)** **पंप क्षमता (m^3/hr)**	10.00
Horse Power (H.P.) **हॉर्स पावर (एच.पी.)**	2.00	**Length of Suction Pipe (In meter)** **सक्शन पाइप की लंबाई (मीटर में)**	80.00

800

Operational Device **परिचालन उपकरण**	Electric Motor	**Date of Energization** **विद्युतीकरण तिथि**	01/04/2024

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Proposed Well **प्रस्तावित कूप का उद्देश्य?**	Industrial		
Annual Running Hours **वार्षिक उपयोग (घंटे में)**	150.00	**Annual Days** **वार्षिक उपयोग (दिनों में)**	300
Daily Running Hours **दैनिक उपयोग (घंटे में)**	0.50	**Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?** **क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?**	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) **अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)**	NO INDUSTRIAL EFFLUENT SHALL BE DISCHARGED AND TREATED VIA ETP AND DOMESTIC EFFLUENT DISCHARGE THROUGH SEPTIC TANK	**Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?** **कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं**	Yes
Upload NOC **अनापत्ति प्रमाणपत्र अपलोड करें**	Download	**Length of Section Pipe (in Meter)** **सक्शन पाइप की लंबाई (मीटर में)**	80.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? **क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?**	No	**Any Other Information Which You Would Like to Furnish** **कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं**	MSME UNIT HAVING WITHDRAWL OF 5 KLD.
Maximum Allowable Annual Extraction of Ground Water:			1500.00
Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date **एन.ओ.सी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर**			Download
Does industry come under MSME? **क्या उद्योग MSME के अंतर्गत आता है ?**	Yes		
MSME Certificate No. **एमएसएमई प्रमाणपत्र संख्या**	UDYAM-UP-58-0049990	**MSME Certificate Issuance Date** **एमएसएमई प्रमाणपत्र के निर्गमन की तिथि**	11/10/2024
MSME Certificate Validity **एमएसएमई प्रमाणपत्र की वैधता**	10/10/2034	**Uploaded MSME Certificate** **अपलोड किया गया एमएसएमई प्रमाणपत्र**	Download
Type of MSME **एमएसएमई का प्रकार**	Micro		
NOC Issued By: **अनापत्ति प्रमाण पत्र (द्वारा निर्गत)**			
Central Ground Water Authority **केन्द्रीय भूगर्भ जल प्राधिकरण**			No

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Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार	No

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars fuenished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं | मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूं ☑

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction I alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification I scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
- (a) Document showing proof of ownership of land;
- (b) Photocopy of Aadhaar card / voter ID I ration card I any other proof of identification.
- (c) Map showing location of the existing well, the command are a and the existing wells which have been refer red to in item no.2(a), (b)and(c).
- (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

Annexure R-17/7
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INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

सत्यमेव जयते

IN-UP58921081163042W

Dalchand Stamp Vikreta ACC No. UP14087504 Licence No. 408 9454815303 Civil Court, Ghaziabad

Certificate No.	:	IN-UP58921081163042W
Certificate Issued Date	:	08-Feb-2024 02:31 PM
Account Reference	:	NEWIMPACC (SV)/ up14087504/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference	:	SUBIN-UPUP1408750414006587631644W
Purchased by	:	SHEETALA WASTE MANAGEMENT PROJECT
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	SHEETALA WASTE MANAGEMENT PROJECT
Second Party	:	Not Applicable
Stamp Duty Paid By	:	SHEETALA WASTE MANAGEMENT PROJECT
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

Please write or type below this line

AGREEMENT

This agreement made on this Day 23rd of February 2024 between M/s. VINAYAK INDUSTRIES is register as a Partnership, having its registered Office at Plot No. VILL. SHERNAGAR, NEAR ALNOOR EXPORTS, JANSATH ROAD, MUZAFFARNAGAR ,MUZAFFARNAGAR,251001, AND its Plant located at Plot No. VILL. SHERNAGAR, NEAR ALNOOR EXPORTS, JANSATH ROAD, MUZAFFARNAGAR ,MUZAFFARNAGAR,251001 , (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part).

AND

Sheetala Waste Management Project Auth. Signatory

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M/s. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, LalKuan, GautamBudh Nagar, Uttar Pradesh - 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, D -37 UPSIDC Industrial Area, Sikandrabad, Bulandshahr,U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management &Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, as amended from time to time; represented by its Director/Partner, (hereinafter called as "SECOND PART"which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the Fuel Oil 6 MTD, Carbon Dust 5 MTD, Steel Wire 3 MTD during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at Plant located at VILL. SHERNAGAR, NEAR ALNOOR EXPORTS, JANSATH ROAD, MUZAFFARNAGAR ,MUZAFFARNAGAR,251001 , is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility D-26, D-37 UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.

3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.

Kapil Sharma

Sheetala Waste Management Project
Auth. Signatory

Akshay Sharma

a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.

5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.

7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.
   a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
   b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
   c. FIRST PART will have to pay actual transport charges to SECOND PART, in case/for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
   d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
   a. Container/Bags' weight will also be added to the total weight of the material.

9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
   a. The SECOND PART/Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.

11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part

Kapil Sharma

Abhay Sharma

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12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.
    a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.

14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time.

15. FIRST PART& SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

A.1 -This agreement is valid for Five Years from 23- 02- 2024 to 22- 02 - 2029 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.

A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.

a. First Part states that it has valid unexpired Water Consent under Section 25/26 of the Water Act, 1974 with Ref No. Awaited . The consent is valid from Awaited

i. Reference Application No. Awaited , Dated Awaited (copy Awaited) for its unit at Plant located a Plot No. KHASRA NO. 127, VILL. BAHADARPUR, TEHSIL SADAR, MUZAFFARNAGAR , 251203 ,

b. Also,First Part states that it has valid unexpired Air Consent under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 with Ref No. Awaited . The consent is valid from Awaited

i. Reference Application No. Awaited Dated Awaited (copy Awaited) for its unit at Plant located at Plot No. KHASRA NO. 127, VILL. BAHADARPUR, TEHSIL SADAR, MUZAFFARNAGAR , 251203 ,

ii. The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part.

Kabir Sheetala Waste Management Project Auth. Signatory

c. The PAN Number of First Part is AYGPA8235P
d. The GST Registration Number of First Part is 09AYGPA8235P1ZY

A.3 -SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per agreement terms.

A.4 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

A.5 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

A.6 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.

a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

A.7 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.

A.8 - This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

A.9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

A.10- Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.

A.11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.

A.12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at Gautam Buddha Nagar , India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

Sheetala Waste Management Pvt. Ltd. Auth. Signatory

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A 13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Gautam Buddha Nagar alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this dat. 23rd of February, 2024 at Gautambudha Nagar, UTTAR PRADESH

For VINAYAK INDUSTRIES

Authorized Signatory
Name & Designation
Mobile: .....

For Shantala Warehousing Private Limited

Director/Partner/Authorized Signatory

Witnesses:

1. Name &Designation
(Mobile: .....)

2. Name & Designation
(Mobile: .....)

1 .....
(Name and Address)

2 .....
(Name and Address)

GST: 09AYGPA8233P1ZY
PAN: AYGPA8233P
Phone: 9870082180
E-Mail:

ANNEXURE–I

Waste Management & Handling Service Charge

This annexure is in conjunction with Agreement signed between FIRST PART (M/s. VINAYAK INDUSTRIES LLP UNIT) and SECOND PART- Sheetala Waste Management Project on 23th February of 2024.

First part will pay an amount of INR 14000 plus (+) GST (18%) to second part towards Non-Refundable Lifetime Membership Deposit charge which will be applicable for lifetime for each party from the date of signing of this agreement

Category – A (Payable Sheetala Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG
1.	HW MS/PVC OIL Drums/Barrels 220 litters	TBA	Rs.3500/-(Three Thousand Five Hundred only)
2.	Used Battery and E-waste Recycle	TBA	Rs. 12/KG + GST (18%)
3.	HW MS/PVC Empty Drums/Barrels 220 litters	TBA	Rs.400/- (Four Hundred only) Included GST

Category – B (Payable by VINAYAK INDUSTRIES LLP UNIT)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG
1	Incinerable: Cotton Waste, OilSoaked cotton, rubberwaste, Hand gloves, Oily-Paint Sludge etc.	TBA	Rs. 14/KG + GST (18%)
2	E-Waste – Dismantle & Segregation ,	TBA	Rs. 14/KG + GST (18%)
3	Filter- Air and Oil Filters (From DC Set)	TBA	Rs. 25/Piece + (18%)
4	PVC and Metal Containers chemicals used / Paint Used / Sludge	TBA	Rs. 12/KG + GST (18%)
5	Empty Barrels/liners contaminated with hazardous chemicals/ wastes	TBA	Rs. 12/K.G + (18%)
6	Chemical Sludge	TBA	Rs. 09.00/K.G + (18%)
7	Transportation		At Actual

Sheetala Waste Management Project Auth. Signatory

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VINAYAK INDUSTRIES can also send wastes directly to our Plant.

PAYMENT TERMS:
The Customer shall make Full Payment within 15 days.

TERMS & CONDITIONS:

a) If there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes (GST@18%) is to be paid by the FIRST PART until termination of the agreement.

b) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and those are not on returnable basis.

c) FIRST PART shall deliver their waste at SECOND PART unit atD-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and/ at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART plus 10% administration charges. Loading is in scope of FIRST PART.

d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.

e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

f) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

g) Payments shall be made throughCheque/NEFT/ RTGS.

h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

i) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.

Sheetal Waste Management Project
Auth. Signatory

Received 08-10-2024

Date: 08-10-2024

To Chief Environment Officer,
Circle – 3,
UPPCB, Lucknow

Subject: Reply of letter number **H17155/C-3/Air/533/Muzaffarnagar/24** dated 11/09/2024.

Sir,

We have received your letter number **H17155/C-3/Air/533/Muzaffarnagar/24** dated 11/09/2024. We are hereby submitting point wise compliance/SOP

1. That, unit has already applied for obtaining Registration Certificate from UPGWD for ground water extraction and we will submit the granted NOC Certificate/Registration Certificate as it will be granted.
2. That, unit has applied for Hazardous Waste Authorization from UPPCB & we will submit the granted certificate as it will be granted.
3. That, unit has started the process for obtaining EPR Registration Certificate and it will be submitted to you as soon as possible.
4. That, unit has upgraded to a mechanized feeding system.
5. That, unit already uses LHSH as fuel for initial heating of the reactor and purge-water/pyro-gas is being used in heating.
6. That, unit has already installed ETP of capacity **03 KLD**. Photographs attached as Ann 1.
7. That, unit has ensured proper recycling of treated effluent and will maintain ZLD status.
8. That, unit has properly maintained & operated stack as per CPCB guidelines.
9. That, unit has ensured proper removal of carbon through mechanized system without any spillage during the collection of carbon in bags.
10. That, unit has ensured there is no leakage from pipeline of oil or gas.
11. That, unit is already treating purge-water in ETP.
12. That, unit has ensured proper hygiene in working environment.
13. That, unit has provided PPE Kits, Masks & other safety gears to its employees.
14. That, unit is already in talks with PLC consultants and will install the PLC system very soon.
15. That, unit is already in talks with nitrogen purging system consultants and the same will be installed very soon as per SOP issued by CPCB/MoEFF&CC guidelines.
16. That, unit has ensured all fire fighting measures, equipments installed in proper working conditions to prevent any sort of hazard.
17. That, unit has maintained detailed records for the supply of black carbon and oil to actual users/processors to ensure proper traceability & compliance.

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Sir Inspection of our unit M/s. **VINAYAK INDUSTRIES** situated at **VILLAGE SHERNAGAR, NEAR ALNOOR EXPORT, JANSATH ROAD, MUZAFFARNAGAR, UTTAR PRADESH – 251001** was conducted on 04/07/2024.

In the above matter we are also informing you that our plant production was already shut due to maintenance and fulfillment of various compliances/SOP's and our electricity bill is attached as reference for verification. We would also like to inform that our plant production is shut from the date 08/07/2024. We assure you that we will not start the production work unless all the compliances are fulfilled. We request you to give us some time so that we can be fully complied according to the directions of MoEFF&CC/NGT/CPCB/UPPCB.

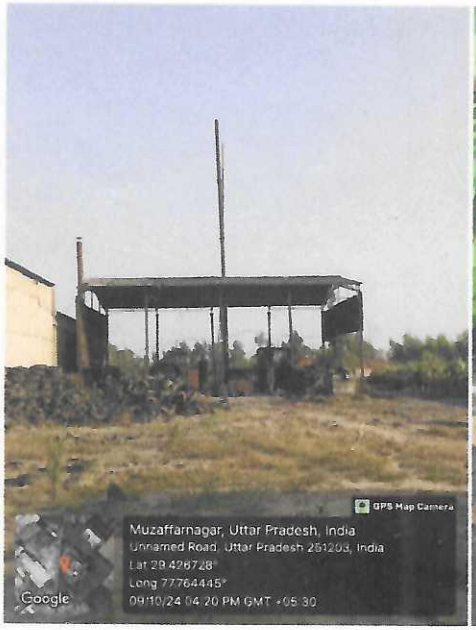
1. That, the industry has ensured/will ensure all the compliance within given stipulated time from the date of this letter, so we request you to not suspend our granted consent valid up to 31/07/2026.
2. That, the industry has ensured/will ensure all the compliance within given stipulated time from the date of this letter, so we request you to not stop the production process of the industry.
3. That, the industry has ensured/will ensure all the compliance within given stipulated time from the date of this letter, so we request you to not to cut the electric & water connection of the industry.

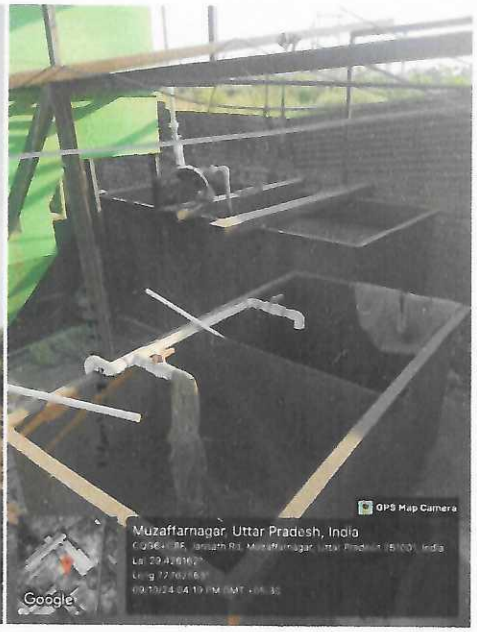
Sir as we are in the process of completing all the compliances/SOP we kindly request you to not implement any type of environmental compensation and give us some time so that we can be fully complied according to the MoEFF&CC/NGT/CPCB/UPPCB.

Thanking You,

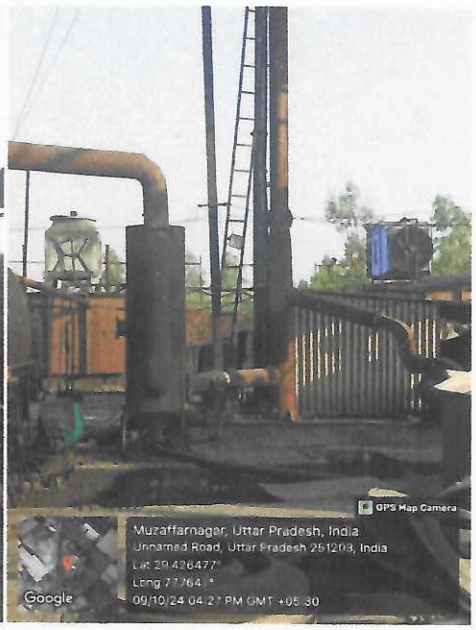
M/s. VINAYAK INDUSTRIES
Mr. Amit Bansal
(Partner)

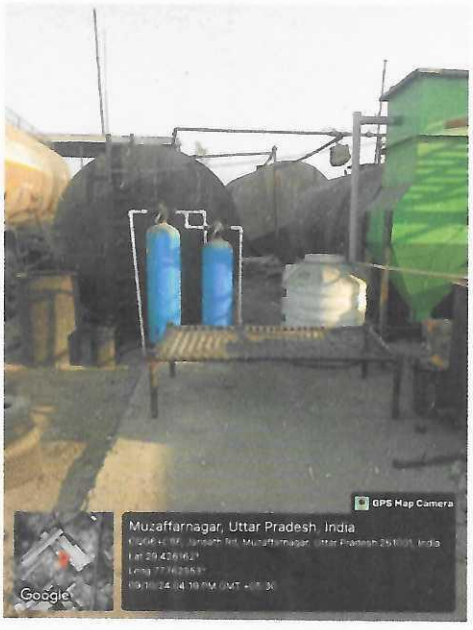
M/s VINAYAK INDUSTRIES
Jansath Road, M.N. (U.P.)
Amit Bansal


GPS Map Camera
Muzaffarnagar, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 251203, India
Lat 29.426728°
Long 77.764445°
09/10/24 04:20 PM GMT +05:30
Google


GPS Map Camera
Muzaffarnagar, Uttar Pradesh, India
Google


GPS Map Camera
Muzaffarnagar, Uttar Pradesh, India
Google


GPS Map Camera
Muzaffarnagar, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 251203, India
09/10/24 04:27 PM GMT +05:30
Google


GPS Map Camera
Muzaffarnagar, Uttar Pradesh, India
Google

813

PASHCHIMANCHAL VIDYUT VITRAN NIGAM LIMITED
पश्चिमांचल विद्युत वितरण निगम लि०

"हर वोट है जरूरी, मतदाता के रूप में आज ही पंजीकरण करवाये"
सहायता के लिए डायल करें/ **For Assistance Dial 1912**
व्हाट्सएप नंबर: **WhatsApp No: 7859804803**

Printed by 17701552 7/9/2024 10:55:17 AM

नाम Name : M/s.VINAYAK INDUSTRIES
पता Address : JANSATH ROADMUZAFFARNAGAR JANSATH ROADMUZAFFARNAGAR, MUZAFFARNAGAR, UP, IND

मंडल Circle : CIR13026
विभाग Division : DIV130261
उपभाग Sub Division : SDO1302611
एसएस कोड SS Code : NIRANA_130261
डीटी कोड DT Code :

समूह संख्या/पुस्तक संख्या Group No/Book No : 130261102602
कनेक्शन संख्या Connection No : 7502602016873
खाता संख्या A/C No : **5938877000**
पुराना खाता संख्या Old A/C No : 711806416243
मोबाइल नंबर Mobile No : xxxxxx4567

बिल संख्या Bill No : 593480006441
बिल माह Bill Month : SEP-2024
जारी करने की तिथि Issue Date : 03-SEP-2024
प्रभाग का नाम Division Name : EDD I MUZAFFARNAGAR

देय राशि Amount Payable : **29966**
बिल देय तिथि Bill Due Date : 17-SEP-2024
देय तिथि तक देय राशि Amount Payable By Due Date : **29687**
देय तिथि तक छूट/ Due Date Rebate: **279**
आवश्यक सुरक्षा Security Required : 110748
बिल अक्षांश / Bill Latitude : 0
बिल देशांतर / Bill Longitude : 0
कुल बिजली आपूर्ति उपलब्धता Total Power Supply Availability: **HR MI**

Scan & Pay your Bill
स्कैन करें और अपने बिल का भुगतान करें

कनेक्शन विवरण Connection Details

वोल्टेज आपूर्ति Supply Voltage : **0.400kV**
पैमाइश वोल्टेज Metering Voltage : **0.400kV**
अनुबंधित मांग Contracted Demand : 80 BHP
सामग्री का 75%। मांग 75% of Cont. Demand : 60
बिल योग्य मांग (केवीए) Billable Demand(KVA) :
सीटी/पीटी अनुपात CT/PT Ratio : 2
संगठन प्रकार: Org Type:

टैरिफ कोड Tariff Code : LMV6
आपूर्ति प्रकार Supply Type : 62T
मीटर बनाना Meter-Make :L and G
निष्क्रिय संतुलन In-Operative Balance :
वियोग तिथि Disc. Date : 24-09-2024
विपक्ष सुरक्षा (रु।) Cons Security(Rs) : 110748
प्रक्रिया Process : 0

चेतावनी: मांग का उल्लंघन हुआ। मिलने जाना www.uppclonline.com लोड बढ़ाने के लिए सिस्टम करेगा लगातार 3 महीने तक उल्लंघन करने पर लोड बढ़ाएं **WARNING: DEMAND VIOLATED. Visit www.uppclonline.com to enhance Load . System will increase Load if violated for 3 continuous months**

मीटर संख्या Meter No	वास्तविक माँग Actual Demand	बिल आधार Bill Basis	ऊर्जा प्रकार Energy Type	पहले का Previous		वर्तमान में Current		अवधि Period	अंतर DIFF	मीटर की स्थिति Meter Status	एम.एफ.M. F.	बिल की गई इकाइयाँ Billed Units	टिप्पणी Rmrk
U0233251	2.68	OK	TOD-1 05-11 KVAH	02-AUG-24	35380.3	01-SEP-24	35566.5	1	186.2	A	2	372.4 KVAH	OK
U0233251	2.68	OK	TOD-2 11-17 KVAH	02-AUG-24	68031.3	01-SEP-24	68355.9	1	324.6	A	2	649.2 KVAH	OK
U0233251	2.68	OK	TOD-3 17-23 KVAH	02-AUG-24	61506.1	01-SEP-24	61746.6	1	240.5	A	2	481 KVAH	OK
U0233251	2.68	OK	TOD-4 23-05 KVAH	02-AUG-24	78514.1	01-SEP-24	78855.4	1	341.3	A	2	682.6 KVAH	OK
U0233251	2.68	OK	KVA					1		A	2	5.36 KVA	OK
U0233251	2.68	OK	KWH	02-AUG-24	150365.2	01-SEP-24	151090.3	1	725.1	A	2	1450.2 KWH	OK
											Total KVAH	2185	

बकाया विवरण (रु।) Arrears Details (Rs)

श्रेणियाँ Category	राशि (रु) Amount(Rs)
ऊर्जा बकाया Energy Arrears	297.32
ईडी बकाया ED Arrears	0.00
एलपीएससी बकाया LPSC Arrears	0.00
विविध बकाया Misc Arrears	0.00
कुल बकाया **Total Arrears**	**297.32**

अंतिम भुगतान स्थिति Last Payment Status

राशि (रु) Amount (Rs)	31786
रसीद संख्या। Receipt No.	593247007157
रसीद तारीख Receipt Date	17-AUG-2024
भुगतान का प्रकार Payment Mode	
मोड 1Cash	31786.00
Advance Payment	0

Bill Details(Rs)

ऊर्जा/मांग और विविध शुल्क Energy/Demand & Misc Charges	Units	Rates	Amount
मांग शुल्क Demand Charges	49.71	261.00	12974.31
ऊर्जा प्रभार टीओडी-1 Energy Charges TOD-1	372.40	5.585,5.585	2079.85
ऊर्जा प्रभार टीओडी-2 Energy Charges TOD-2	649.20	6.570,6.570	4265.24
एनर्जी चार्ज टीओडी-3 Energy Charges TOD-3	481.00	7.556,7.556	3634.44
ऊर्जा प्रभार टीओडी-4 Energy Charges TOD-4	682.60	6.570,6.570	4484.68
ऊर्जा शुल्क Energy Charges			14464.21
ग्रीन ऊर्जा शुल्क/Green EC			0.00
राशि न्यूनतम शुल्क कवर करने के लिए Amt To Cover Min Charges			0.00
एलटी मीटरिंग ऊर्जा सरचार्ज LT metering Energy Surcharge			0.00
A) कुल ऊर्जा शुल्क **Total Energy Charges**			**27438.52**
Exc Dmd Penalty over contract dmd upto 10%	0.00	0.000	0.00
Tax Collected at Source			0.00
टीडीएस TDS			0.00
सीजीएसटी CGST			0.00
एसजीएसटी SGST			0.00
B) अतिरिक्त जिम्मेदारी **Additional Charges**			**0.00**
वर्तमान एलपीएससी Current LPSC			0.00
C) देर से भुगतान अधिभार **Late Payment Surcharge**			**0.00**
अन्य विविध प्रभार/मूल्यांकन Other Misc. Charges/Assesment			0.00
विद्युत शुल्क Electricity Duty	0.0		2090.68
नियामक अधिभार1 Regulatory Surcharge1			0.00
नियामक अधिभार2 Regulatory Surcharge2			0.00
टैरिफ समायोजन / पिछला एफसी Tariff Adjustments/Prev FC			0.00
विविध डेबिट Misc Debit			0.00
विविध क्रेडिट/ **Misc** Credit			297.00
D) कुल विविध शुल्क **Total Misc Charges**			**1793.68**
देय तिथि छूट समायोजन/Prev. Due Date Rebate Adj			0.00
मांग शुल्क के लिए ग्रामीण छूट Rural Rebate for Demand Charges			0.00
ऊर्जा शुल्क के लिए ग्रामीण छूट Rural Rebate for Energy Charges			0.00
E) छूट **Rebates**			**0.00**
वर्तमान सकल राशि (बकाया और एलपीएस से पहले) **(A+B+C+D-E) Current Gross Amount** (Before Arrear & LPS) (A+B+C+D-E)			**29232.20**

Adjustments

ईसी एडीजे राशि EC ADJ Amount	0.00
ईडी एडीजे राशि ED ADJ Amount	0.00
सुरक्षा जमा ब्याज Security Deposit Interest	0.00
अग्रिम भुगतान पर ब्याज Interest on Advance Payment	0.00
किस्त की राशि Installment Amount	0.00
(A) Installment No	

देय तिथि तक देय कुल राशि **Total Amount Payable by Due Date :**

29966

Twenty Nine Thousand Nine Hundred Sixty Six Rupees Only

थेफ्ट निर्धारण का विवरण /Details of Theft Assessment

थेफ्ट निर्धारण का बकाया/Theft Assessment Arrear	0
वर्तमान थेफ्ट निर्धारण/ Current Theft Assessment	
थेफ्ट निर्धारण पर विलम्ब भुगतान अधिभार/LPSC on Theft Assessment	0
थेफ्ट निर्धारण की कुल देय धनराशि/Total Payable Theft Assessment	0

अन्तिम थेफ्ट भुगतान का विवरण /Detail of Last Theft Payment

अन्तिम भुगतान राशि / Last Paid Amount	
अन्तिम भुगतान तिथि / Last Paid Date	
भुगतान का माध्यम / Payment Mode	
रसीद संख्या / Receipt No	

बिल क्लर्क द्वारा तैयार किया गया Prepared By Bill Clerk | एई(आर)/डीए(आर) द्वारा चेक किया गया Checked By AE(R)/ DA (R) | अधिशाषी अभियंता **EXECUTIVE ENGINEER : EDD I MUZAFFARNAGAR**

1. Penalties/Rebates charged in this bill are corresponding to the period of Demand.
2. All Payments are to be made in Cash/Demand-Draft/Cheque drawn in favour of EXECUTIVE ENGINEER-EDD I MUZAFFARNAGAR
3. चेक बाउंस होने या ड्राफ्ट की वसूली नहीं होने की स्थिति में In case of Cheque Dishonored or Draft is not realized :-

A. संभाग से सूचना प्राप्त होने पर उपभोक्ता को 7 दिवस के अन्दर बिल का भुगतान नगद करना होगा।Consumer shall pay the bill within 7 days in cash on receipt of Information from Division.

B. उपभोक्ता को विलंबित भुगतान अधिभार के साथ-साथ अस्वीकृत चेक/वसूली न होने वाले मसौदे के कारण शुल्क का भुगतान करना होगा।Consumer shall pay the late Payment Surcharge as well as charge on account of dishonored cheque/non realized draft.

C. अनादरित चेक के दो उदाहरणों पर, वित्तीय वर्ष के अंत तक भुगतान नकद/ड्राफ्ट में स्वीकार किया जाएगा। On two instances of dishonored Cheque, Payment shall be accepted in cash/draft till the end of FY.

नोट: अपने बिल का भुगतान ऑनलाइन करें NOTE:Pay your Bill online- https://uppcl.org/ कृपया अपना मोबाइल अपडेट करें **Please update your Mobile #**

बिल और आपूर्ति संबंधी शिकायतों के लिए टोल फ्री 1912 डायल करें **DIAL TOLL FREE 1912 FOR BILL & SUPPLY COMPLAINTS**

PASHCHIMANCHAL VIDYUT VITRAN NIGAM LIMITED
पश्चिमांचल विद्युत वितरण निगम लि०

"हर वोट है जरूरी, मतदाता के रूप में आज ही पंजीकरण करवाये"
सहायता के लिए डायल करें/ **For Assistance Dial 1912**
व्हाट्सएप नंबर: **WhatsApp No: 7859804803**

Printed by 17701552 15/7/2024 04:05:48 PM

नाम Name : M/s.VINAYAK INDUSTRIES
पता Address : JANSATH ROADMUZAFFARNAGAR JANSATH ROADMUZAFFARNAGAR, MUZAFFARNAGAR, UP, IND

मंडल Circle : CIR13026
विभाग Division : DIV130261
उपभाग Sub Division : SDO1302611
एसएस कोड SS Code : NIRANA_130261
डीटी कोड DT Code :

समूह संख्या/पुस्तक संख्या Group No/Book No : 130261102602
कनेक्शन संख्या Connection No : 7502602016873
खाता संख्या A/C No : **5938877000**
पुराना खाता संख्या Old A/C No : 711806416243
मोबाइल नंबर Mobile No : xxxxxx4567

बिल संख्या Bill No : 593431577048
बिल माह Bill Month : JUL-2024
जारी करने की तिथि Issue Date : 11-JUL-2024
प्रभाग का नाम Division Name : EDD I MUZAFFARNAGAR

देय राशि Amount Payable : **73953**
बिल देय तिथि Bill Due Date : 25-JUL-2024
देय तिथि तक देय राशि Amount Payable By Due Date : **73209**
देय तिथि तक छूट/ Due Date Rebate: **744**
आवश्यक सुरक्षा Security Required : 110748
बिल अक्षांश / Bill Latitude : 0
बिल देशांतर / Bill Longitude : 0
कुल बिजली आपूर्ति उपलब्धता Total Power Supply Availability: **HR MI**

Scan & Pay your Bill
स्कैन करें और अपने बिल का भुगतान करें

कनेक्शन विवरण Connection Details

वोल्टेज आपूर्ति Supply Voltage : **0.400kV**
पैमाइश वोल्टेज Metering Voltage : **kV**
अनुबंधित मांग Contracted Demand : 80 BHP
सामग्री का 75%। माँग 75% of Cont. Demand : 60
बिल योग्य मांग (केवीए) Billable Demand(KVA) :
सीटी/पीटी अनुपात CT/PT Ratio : 2
संगठन प्रकार: Org Type:

टैरिफ कोड Tariff Code : LMV6
आपूर्ति प्रकार Supply Type : 62T
मीटर बनाना Meter-Make :L and G
निष्क्रिय संतुलन In-Operative Balance :
वियोग तिथि Disc. Date : 01-08-2024
विपक्ष सुरक्षा (रु।) Cons Security(Rs) : 110748
प्रक्रिया Process : 0

चेतावनी: मांग का उल्लंघन हुआ। मिलने जाना www.uppclonline.com लोड बढ़ाने के लिए सिस्टम करेगा लगातार 3 महीने तक उल्लंघन करने पर लोड बढ़ाएं **WARNING: DEMAND VIOLATED. Visit www.uppclonline.com to enhance Load . System will increase Load if violated for 3 continuous months**

मीटर संख्या Meter No	वास्तविक माँग Actual Demand	बिल आधार Bill Basis	ऊर्जा प्रकार Energy Type	पहले का Previous		वर्तमान में Current		अवधि Period	अंतर DIFF	मीटर की स्थिति Meter Status	एम.एफ.M. F.	बिल की गई इकाइयाँ Billed Units	टिप्पणी Rmrk
U0233251	12.61	OK	TOD-1 05-11 KVAH	01-JUN-24	34680.3	06-JUL-24	35177.6	1	497.3	A	2	994.6 KVAH	OK
U0233251	12.61	OK	TOD-2 11-17 KVAH	01-JUN-24	66139.9	06-JUL-24	67681.6	1	1541.7	A	2	3083.4 KVAH	OK
U0233251	12.61	OK	TOD-3 17-23 KVAH	01-JUN-24	60261	06-JUL-24	61223.1	1	962.1	A	2	1924.2 KVAH	OK
U0233251	12.61	OK	TOD-4 23-05 KVAH	01-JUN-24	76658	06-JUL-24	78123.5	1	1465.5	A	2	2931 KVAH	OK
U0233251	12.61	OK	KVA					1		A	2	25.22 KVA	OK
U0233251	12.61	OK	KWH	01-JUN-24	145428.3	06-JUL-24	149513.9	1	4085.6	A	2	8171.2 KWH	OK
											Total KVAH	8933	

बकाया विवरण (रु।) Arrears Details (Rs)

श्रेणियाँ Category	राशि (रु) Amount(Rs)
ऊर्जा बकाया Energy Arrears	541.66
ईडी बकाया ED Arrears	0.00
एलपीएससी बकाया LPSC Arrears	0.00
विविध बकाया Misc Arrears	0.00
कुल बकाया **Total Arrears**	**541.66**

अंतिम भुगतान स्थिति Last Payment Status

राशि (रु) Amount (Rs)	57701
रसीद संख्या। Receipt No.	593852986684
रसीद तारीख Receipt Date	18-JUN-2024
भुगतान का प्रकार Payment Mode	
मोड 1Cash	57701.00
Advance Payment	0

Bill Details(Rs)

ऊर्जा/मांग और विविध शुल्क Energy/Demand & Misc Charges	Units	Rates	Amount
मांग शुल्क Demand Charges	49.71	261.00	12974.31
ऊर्जा प्रभार टीओडी-1 Energy Charges TOD-1	994.60	5.585,5.585	5721.49
ऊर्जा प्रभार टीओडी-2 Energy Charges TOD-2	3083.40	6.570,6.570	20865.68
एनर्जी चार्ज टीओडी-3 Energy Charges TOD-3	1924.20	7.556,7.556	14975.44
ऊर्जा प्रभार टीओडी-4 Energy Charges TOD-4	2931.00	0.000,6.570	19834.37
ऊर्जा शुल्क Energy Charges			61396.98
ग्रीन ऊर्जा शुल्क/Green EC			0.00
राशि न्यूनतम शुल्क कवर करने के लिए Amt To Cover Min Charges			0.00
एलटी मीटरिंग ऊर्जा सरचार्ज LT metering Energy Surcharge			0.00
A) कुल ऊर्जा शुल्क **Total Energy Charges**			**74371.29**
Exc Dmd Penalty over contract dmd upto 10%	0.00	0.000	0.00
Tax Collected at Source			0.00
टीडीएस TDS			1499.19
सीजीएसटी CGST			0.00
एसजीएसटी SGST			0.00
B) अतिरिक्त जिम्मेदारी **Additional Charges**			**1499.19**
वर्तमान एलपीएससी Current LPSC			0.00
C) देर से भुगतान अधिभार **Late Payment Surcharge**			**0.00**
अन्य विविध प्रभार/मूल्यांकन Other Misc. Charges/Assesment			0.00
विद्युत शुल्क Electricity Duty	0.0		5577.85
नियामक अधिभार1 Regulatory Surcharge1			0.00
नियामक अधिभार2 Regulatory Surcharge2			0.00
टैरिफ समायोजन / पिछला एफसी Tariff Adjustments/Prev FC			0.00
विविध डेबिट Misc Debit			0.00
विविध क्रेडिट/ **Misc** Credit			6538.00
D) कुल विविध शुल्क **Total Misc Charges**			**-960.15**
देय तिथि छूट समायोजन/Prev. Due Date Rebate Adj			0.00
मांग शुल्क के लिए ग्रामीण छूट Rural Rebate for Demand Charges			0.00
ऊर्जा शुल्क के लिए ग्रामीण छूट Rural Rebate for Energy Charges			0.00
E) छूट **Rebates**			**0.00**
वर्तमान सकल राशि (बकाया और एलपीएस से पहले) **(A+B+C+D-E) Current Gross Amount** (Before Arrear & LPS) (A+B+C+D-E)			**73411.14**

Adjustments

ईसी एडीजे राशि EC ADJ Amount	0.00
ईडी एडीजे राशि ED ADJ Amount	0.00
सुरक्षा जमा ब्याज Security Deposit Interest	-7495.97
अग्रिम भुगतान पर ब्याज Interest on Advance Payment	0.00
किस्त की राशि Installment Amount	0.00
(A) Installment No	

देय तिथि तक देय कुल राशि **Total Amount Payable by Due Date :**

73953

Seventy Three Thousand Nine Hundred Fifty Three Rupees Only

थेफ्ट निर्धारण का विवरण /Details of Theft Assessment

थेफ्ट निर्धारण का बकाया/Theft Assessment Arrear	0
वर्तमान थेफ्ट निर्धारण/ Current Theft Assessment	
थेफ्ट निर्धारण पर विलम्ब भुगतान अधिभार/LPSC on Theft Assessment	0
थेफ्ट निर्धारण की कुल देय धनराशि/Total Payable Theft Assessment	0

अन्तिम थेफ्ट भुगतान का विवरण /Detail of Last Theft Payment

अन्तिम भुगतान राशि / Last Paid Amount	
अन्तिम भुगतान तिथि / Last Paid Date	
भुगतान का माध्यम / Payment Mode	
रसीद संख्या / Receipt No	

बिल क्लर्क द्वारा तैयार किया गया Prepared By Bill Clerk | एई(आर)/डीए(आर) द्वारा चेक किया गया Checked By AE(R)/ DA (R) | अधिशाषी अभियंता **EXECUTIVE ENGINEER : EDD I MUZAFFARNAGAR**

1. Penalties/Rebates charged in this bill are corresponding to the period of Demand.
2. All Payments are to be made in Cash/Demand-Draft/Cheque drawn in favour of EXECUTIVE ENGINEER-EDD I MUZAFFARNAGAR
3. चेक बाउंस होने या ड्राफ्ट की वसूली नहीं होने की स्थिति में In case of Cheque Dishonored or Draft is not realized :-

A. संभाग से सूचना प्राप्त होने पर उपभोक्ता को 7 दिवस के अन्दर बिल का भुगतान नगद करना होगा।Consumer shall pay the bill within 7 days in cash on receipt of Information from Division.

B. उपभोक्ता को विलंबित भुगतान अधिभार के साथ-साथ अस्वीकृत चेक/वसूली न होने वाले मसौदे के कारण शुल्क का भुगतान करना होगा।Consumer shall pay the late Payment Surcharge as well as charge on account of dishonored cheque/non realized draft.

C. अनादरित चेक के दो उदाहरणों पर, वित्तीय वर्ष के अंत तक भुगतान नकद/ड्राफ्ट में स्वीकार किया जाएगा। On two instances of dishonored Cheque, Payment shall be accepted in cash/draft till the end of FY.

नोट: अपने बिल का भुगतान ऑनलाइन करें NOTE:Pay your Bill online- https://uppcl.org/ कृपया अपना मोबाइल अपडेट करें **Please update your Mobile #**

बिल और आपूर्ति संबंधी शिकायतों के लिए टोल फ्री 1912 डायल करें **DIAL TOLL FREE 1912 FOR BILL & SUPPLY COMPLAINTS**

पश्चिमांचल विद्युत वितरण निगम लिमिटेड
(भुगतान पावती मूल प्रति)

CSC

रसीद संख्या	: 593763286103	पू.वि.वि.नि.लि. संदर्भ संख्या	: 86103
भुगतान प्रकार	: Wallet (CSC)	भुगतान तिथि	: 17-08-2024 05:01:43
खाता संख्या	: 5938877000	उपभोक्ता का नाम	: M/s.VINAYAK INDUSTRIES
कुल देय राशि	: ₹ 31,786.00		
प्राप्त धनराशि (अंकों में)	: ₹ 31,786.00		
शब्दों में	: (Thirty-One Thousand, Seven Hundred Eighty-Six Only)		
वकाया राशि	: 0.00	छूट	: ₹ 0.0
भुगतान प्राप्तकर्ता की आई. डी.	: 176242410057		
रसीद छापने वाले की आई. डी.	: 176242410057	रसीद छापने की तिथि	: 17-08-2024 05:01:46

यह एक कंप्यूटर जनित रसीद है, अतः हस्ताक्षर की आवश्यकता नहीं है। राष्ट्र एवम स्वहित में बिजली बचायें

कृपया विद्युत बिल का आनलाइन भुगतान अपने निकटतम जन सुविधा केंद्र पर करें।

CSC Transaction Id : 42301701299233O3

उपभोक्ता को कोई अतिरिक्त सेवा शुल्क नहीं देना है।

56

815

816

57

पश्चिमांचल विद्युत वितरण निगम लिमिटेड
(भुगतान पावती मूल प्रति)

CSC

रसीद संख्या	: 593431577048	पू.वि.वि.नि.लि. संदर्भ संख्या	: 77048
भुगतान प्रकार	: Wallet (CSC)	भुगतान तिथि	: 29-07-2024 01:03:02
खाता संख्या	: 5938877000	उपभोक्ता का नाम	: M/s.VINAYAK INDUSTRIES
कुल देय राशि	: ₹ 73,953.00		
प्राप्त धनराशि (अंकों में)	: ₹ 73,953.00		
शब्दों में	: (Seventy-Three Thousand, Nine Hundred Fifty-Three Only)		
बकाया राशि	: ₹ 0.00	छूट	: ₹ 0.0
भुगतान प्राप्तकर्ता की आई. डी.	: 176242410057		
रसीद छापने वाले की आई. डी.	: 176242410057	रसीद छापने की तिथि	: 29-07-2024 01:03:06

यह एक कंप्यूटर जनित रसीद है, अतः हस्ताक्षर की आवश्यकता नहीं है। राष्ट्र एवम स्वहित में बिजली बचायें

कृपया विद्युत बिल का आनलाइन भुगतान अपने निकटतम जन सुविधा केंद्र पर करें।

CSC Transaction Id : 4211130329932522

817

IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI

CIVIL/ APPELLATE/ORIGINAL JURISDICTION

OA **No.** 249 **of 2024**

Samaawar — **Petitioner (s) Appellant (s)**

VERSUS

State of UP & Others — **Respondent(s) Appellant (s)**

VAKALATNAMA

I/We Amit Bansal, Partner Vinayaka Industries, Near Al Noor Exports, Jansath Road, Muzaffarnagar

Petitioner(s)/ Respondent(s) in the above petition/Suit/Appeal/Reference do hereby appoint and retain Sh **I.K.KAPILA,** Advocate .....to act and appear for me/us in the above Suit/Appeal/Reference and on my/our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same of any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said Suit/Appeal/Reference and in applications of Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

Dated this the 15th day of Sept 2024.

ACCEPTED

Amit Bansal

Petitioner(s)/Appellant(s) /Respondent(s)

(I.K.KAPILA)

Advocate

D 082, DLF Capital Greens
New Delhi-110015